

**IN THE INCOME TAX APPELLATE TRIBUNAL,
'C(SMC)' BENCH, KOLKATA
[Virtual Court Hearing]**

Before Shri P.M. Jagtap, Vice-President

**I.T.A. No. 1194/KOL/2019
Assessment Year: 2014-2015**

Sri Karan Anchalia,..... Appellant
266/D/1, G.T. Road (North), Liluah,
Howrah-711204
[PAN:BCKPA2792J]

-Vs.-

Income Tax Officer,..... Respondent
Ward-46(1), Kolkata,
3, Government Place (West),
Kolkata-700001

Appearances by:

None, appeared on behalf of the assessee

Shri Jayanta Khanra, JCIT, Sr. D.R., appeared on behalf of the Revenue

Date of concluding the hearing : April 23, 2021

Date of pronouncing the order : April 23, 2021

O R D E R

This appeal filed by the assessee is directed against the order of ld. Commissioner of Income Tax (Appeals)-14, Kolkata dated 14.03.2019.

2. In this case, the assessee has moved an application dated 13.04.2021 seeking withdrawal of this appeal on the ground that he has decided to settle the dispute involved in the said appeal under the Direct Tax Vivad Se Vishwas Act, 2020. The assessee has duly filed the declarations in Form No. 1 and Form No. 2 and the Designated Authority has issued the certificate in Form No. 3 as per Section 5(1) of the Scheme accepting the assessee's declaration under the same Scheme.

3. Keeping in view these facts and circumstances of the case including especially the fact that the assessee has duly complied with the necessary

requirements under Vivad Se Vishwas Scheme, 2020, the permission as sought by the assessee is granted and this appeal of the assessee is dismissed as withdrawn.

4. In the result, the appeal filed by the assessee is dismissed as withdrawn.

Order pronounced in the open Court on April 23, 2021.

**Sd/-
(P.M. Jagtap)
Vice-President**

Kolkata, the 23rd day of April, 2021

- Copies to :*
- (1) ***Sri Karan Anchalia,
266/D/1, G.T. Road (North), Liluah,
Howrah-711204***
 - (2) ***Income Tax Officer,
Ward-46(1), Kolkata,
3, Government Place (West), Kolkata-700001***
 - (3) *Commissioner of Income Tax (Appeals)-14, Kolkata;*
 - (4) *Commissioner of Income Tax- ,*
 - (5) *The Departmental Representative*
 - (6) *Guard File*

By order

*Assistant Registrar,
Income Tax Appellate Tribunal,
Kolkata Benches, Kolkata*

Laha/Sr. P.S.